

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 5 of 2023**

K.Saravanan

- Petitioner

Vs.

The Tamil Nadu Coastal Zone Management Authority,  
Rep by its Member Secretary, Chennai  
and others.

- Respondents

**STATUS AFFIDAVIT FILED BY THE 2<sup>nd</sup> RESPONDENT**

I, M.S. Chaithanya son of Mr. M. Thejendranath Hindu, aged about 39 years, presently working as Project Implementation Unit (PIU) – Chengalpattu, having office at No. 41/8A, 2/285, Second Floor, Velachery-Tambaram Main Road, Santhoshapuram, Medavakkam, Chengalpattu District, do hereby solemnly affirm and sincerely state as follows.

1. I am serving as Project Director, Project Implementation Unit - Chengalpattu, National Highways Authority of India and I am conversant with the facts of the case from the records available in the office as such I am Competent to swear this status report on behalf of 2<sup>nd</sup> Respondent.

2. I submit that the existing ECR connecting Chennai & Puducherry was initially designated as State Highway (SH-59). The stretch was



**MS Chaithanya**  
Project Director  
NHAI PIU Chengalpattu

developed as 2 Lane with Paved Shoulder / 2 Lane by State Government of Tamil Nadu through its corporation M/s. TNRDC.

3. I submit that Government of India decided to develop various roads in the country under Bharatmala Pariyojana and circulated an SOP dated. 03.11.2017 regarding investment approval for Phase – I of Bharatmala. The list include project connecting Chennai to Puducherry stretch of 137 Km vide Sl. No. 7 of Annexure II (c) under Feeder Routes. The stretch was entrusted to NHAI for implementation.

4. I submit that this Honourable Tribunal, vide its order dated 17.02.2023 the following has been recorded:

- NHAI may reconsider the realignment of the National Highway on the disputed stretch of 1.7 Kms near Odiyur Lagoon
- Both parties are directed to file sketch showing the distance with the original alignment as well as realignment.

5. In this connection, I submit that various alternatives and design features are under evaluation by NHAI along with technical consultants. This will involve study on geometrics, additional land requirement, delay in time and cost involved on various options and amending the scope of Contract already awarded. In this regard, actions have already been initiated and may take some time to finalise the most appropriate and cost effective solution.

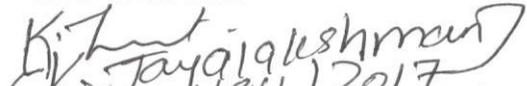
  
**MS Chaithanya**  
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NHA I PIU Chengalpattu

6. In view of the above, it is prayed that this Hon'ble Tribunal may be pleased to grant 3 months time to submit 'consideration report' and thus render justice.

  
**MS Chaithanya**  
Project Director  
NHAI PIU Chengalpattu  
2<sup>nd</sup> Respondent

Solemnly affirmed at Chennai this the  
05<sup>th</sup> April 2023 and signed  
his name in my presence.

BEFORE ME

  
K. Jayalalitha  
Eno: 1194/2017  
The Catholic Centre  
ADVOCATE: CHENNAI  
No. 108/64, First Floor,  
Armenian Street,  
Chennai - 600001.

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**STATUS AFFIDAVIT FILED**

**BY THE 2<sup>nd</sup> RESPONDENT**

Mrs. S.R. Sumathy  
Counsel for 2<sup>nd</sup> Respondent  
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